NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30.03.2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/69/2016

NAME OF THE PETITIONER(S)

: IVCRL Assets & Holdings Ltd & Another

NAME OF THE RESPONDENT(S)

: Chennai Water Desalination Ltd & 6 Others

UNDER SECTION

: 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	PROMOD NAIR	COUNSEL FOR RESPONDENTS No. 2 to 6	Francis
તે	Projethe Port T. K. Blackan	Coursel for BNP PARIBAS, R7	John
3	THERE Y AM BAK KANDAY	Courselfor Petitiona	TAN

ORDER

Shri Thriyambak Kannan, counsel for petitioner present. Ms Pravarshini, counsel for R2 to R6 and Ms N Privadarshini, counsel for R7 present. Counsel for petitioner submitted that the main dispute is between the petitioner and R2 to R6. The bank (R7) is only a formal party and settlement talks has come to a final stage and sought four weeks to settle some more issues involved in this matter. Considering his request, we are inclined to grant time. Put up on

28.04.2017 at 10.30 A.M.

(Ch.Md.Sharief Tariq Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)